

6

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 323/2017 In C.P. (I.B) No. 46/9/NCLT/AHM/2017

Coram:

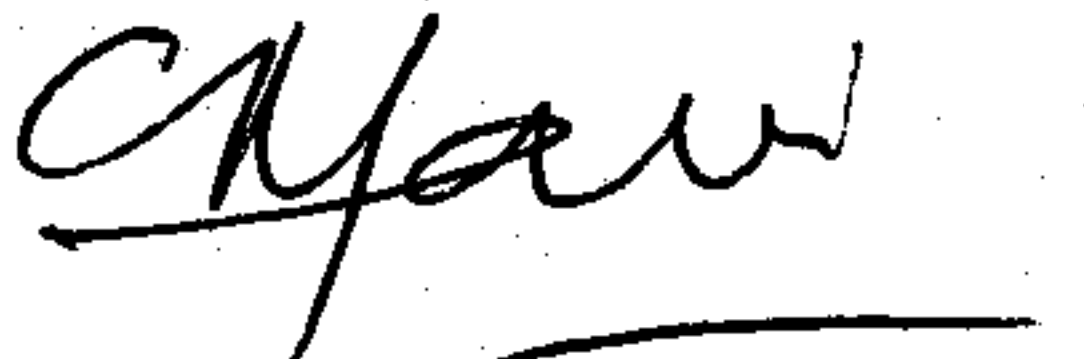
**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.10.2017**

Name of the Company: Chandra Prakash Jain (IRP)
V/s.
Mekaster Engineering Ltd. & Ors.

Section of the Companies Act: Section 18 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
--------------	-------------------------------	--------------------	-----------------------	------------------

1.	CP Jain	IRP		
----	---------	-----	--	---


2.

ORDER

IRP Mr. C.P. Jain present. None present for Respondents in IA 323/2017.

Applicant is directed to issue notice of date of hearing on Respondents and shall file proof of service.

List the matter on 02.11.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 10th day of October, 2017.